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O.A. No. 186 of 2008

Order dated: 25.11.2008

CORAM:

Hon'ble Mr. A. K. Gaur, Member(J)

Hon'ble Mr. C.R. Mohapatra, Member (A)

Having heard Mr. A.K. Parida, the applicant, who appeared in person and Mr. U.B. Mohapatra, Ld. Sr. Standing Counsel for the Respondents, we find that this O.A. is not maintainable and the proper course open to the applicant is to approach Civil Court for redressal of his grievance.

The case law relied upon by the applicant, who appeared in person, reported in 2006 (Vol.8) Supreme 644 in the matter of Union of India & others vs Dhuli Chand has been looked ⁱⁿ by us.

We have carefully perused the judgment cited by the applicant and we are ~~formally~~ ^{firmly} of the view that the O.A. is not maintainable as per the fact of the present case.

The O.A. is accordingly dismissed.

Chand
MEMBER (A)

Anjan
MEMBER(J)